

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, (SZ), CHENNAI
O.A NO.46 OF 2022

SRI PERALA SHEKAR RAO

...APPLICANT

VS

UNION OF INDIA AND OTHERS

...RESPONDENTS

REPORT FILED BY 3RD, 5TH, 7TH AND 9TH RESPONDENTS

I am B.Satyanarayana S/o Laxman Aged about 56 years. Working as Assistant Director of Mines & Geology Karimnagar I/C.

I am the 7th Respondent in above mentioned O.A NO.46 of 2022. filed by Sri Perala shekar rao before the Hon'ble National Green Tribunal, (sz), chennai. And I am filing this report on behalf of 3rd, 5th and 9th respondents and I am well acquainted with the facts of the case.

I have gone through the affidavit filed in support of the writ petition and deny all the allegations made therein except those that are specially admitted hereunder.

It is submitted that the Hon`ble NGT Chennai in its order dt. 19-04-2022 directed that a Senior Officer from each of the Department viz., SEIAA, TSPCB, District Collector, Mines and Geology, Agriculture to inspect the subject quarries as mentioned in the O.A and to file an individual report within the time given. It is submitted that in compliance of the Hon`ble NGT orders, the District Collector, Karimnagar vide Rc.No.CC/WP/117/2022, dt. 06-05-2022 has constituted a team of Respondent Departments as follows:

Sl. No	Name of the Department	Designated officer for field inspection
1	Mines and Geology	Asst. Director
2	Agriculture Department	Joint Director
3	Pollution Control Board	Environmental Engineer
4	Ground Water Department	Dy. Director
5	Health Department	District Medical and Health Officer.
6	Revenue Department	A.D, Survey and Land Records

Further, it is submitted that as per G.O.Ms.No. 225, dt. 11-10-2016 Revenue (D.A.CMRF) Department, Government of Telangana bifurcation of erstwhile Karimangar District has devided into 4 district i.e., 1. Karimangar, 2.Rajanna Sircilla, 3.Peddapally and 4.Jagithyal. The existing quarry leases as follows.

1. Karimnagar Dsistrict.

Sl.No.	Mineral	No. of leases	Extent
1	Colour Granite	292	962.218
2	Stone & Metal	31	57.44
3	Quartz	1	1.31
	Total	324	1020.968

2. Rajanna Sircilla Dsistrict.

Sl.No.	Mineral	No. of leases	Extent
1	Colour Granite	40	97.95
2	Stone & Metal	17	72.32
	Total	57	161.27

3. Peddapally Dsistrict.

Sl.No.	Mineral	No. of leases	Extent
	Mining Leases		
1	Coal	3	8074
2	Coal and Additional Minerals stowing sand included	1	6848
3	Stowing Sand	1	291.957
4	Lime Stone	2	482.53
	Total	7	15696.487
	Quarry leases		
1	Colour Granite	40	149.863
2	Building Stone & Road Metal	44	84.342
	Total	84	234.205

4. Jagithyal Dsistrict.

Sl.No.	Mineral	No. of leases	Extent
1	Black Granite	1	14.00
2	Colour Granite	42	238.472
3	Stone & Metal	22	60.464
	Total	65	312.936

The following observations were noticed by the members of joint inspection team.

1. All the quarries are possessing valid Environmental Clearance issued by the competent authority i.e., SEIAA. The details are given below.

Sl. No.	Name of the lessee	Location			Extent (Hect.)	Lease period	Environmental Clearance No. & Date
1	M/s. Swetha Granites	1160	Gattubuthkur	Gangadhara	4.650	09-09-2005 To 08-09-2025	Tranferred to M/s. Mahalaxmi Granites vide DM&G, Hyd Procs.No. 3867/R1-3/2018, dated 16-07-2018. SEIAA/AP/KRM-31/2012-5574,DT.26-02-2013

							<p>Validity:</p> <p>20 years or expiry date of mine lease period i.e., 08-09-2025 issued by the Govt which ever is earlier.</p> <p>Inspected on</p> <p>17-05-2022 No encroachment, dupms are with in the leased area and quarry operation are stopped since February,2022.</p>
2	M/s. Swetha Granites	1160	Gattubuthkur	Gangadhara	1.300	09-01-2008 To 08-08-2028	<p>Tranferred to M/s. Mahalaxmi Granites vide DM&G, Hyd Procs.No. 3876/R1-3/2018, dated 16-07-2018. SEIAA/AP/KRM-26/2012-5520,DT.26-02-2013</p> <p>Validity:</p> <p>20 years or expiry date of mine lease period i.e., 08-08-2028 issued by the Govt which ever is earlier.</p> <p>Inspected on</p> <p>17-05-2022 No encroachment, dupms are with in the leased area and quarry operation are stopped since February,2022.</p>
3	M/s. Swetha Granites	104	Baddipally	Kothapally	4.200	26-03-2010 To 25-03-2030	<p>SEIAA/AP/KRM/-55/2012-3985,DT.29-11-2012</p> <p>Validity:</p> <p>20 years or expiry date of mine lease period i.e., 25-03-2030 issued by the Govt which ever is earlier.</p> <p>Inspection on</p> <p>03-08-2022 At the time of inspection it is observed that there are no dumps and no enchroachemnts are noticed in the quarry lease area.</p>
4	M/s. Swetha Granites	94/A	Odyaram	Gangadhara	1.440	29-10-2010 To 28-10-2030	<p>SEIAA/TS/KRM-17/2015-631,DT.03-07-2015</p> <p>Validity:</p> <p>05 years or expiry date of mine lease period i.e., 28-10-2030 issued by the Govt which ever is earlier.</p> <p>Inspection on</p> <p>03-08-2022 At the time of inspection it is observed that there are no dumps and no enchroachemnts are noticed in the quarry lease area.</p>
5	M/s. Swetha Granites	169, 170, 177,178, 179	Odyaram	Gangadhara	9.267	27-12-2013 To 26-12-2033	<p>SEIAA/AP/KRMR-349/2013-3948, DT. 03-10-2013</p> <p>Validity:</p> <p>20 years or expiry date of mine lease period i.e., 02-10-2033 issued by the Govt which ever is earlier.</p> <p>Inspected on</p> <p>11-05-2022 No encroachment, dupms are with in the leased</p>

							area and quarry operation are stopped since February, 2022.
6	M/s. Swetha Granites	451, 452, 453, 463, 464, 465 & 466	Nagulamalyal	Kothapally	3.814	25-10-2013 To 24-10-2033	SEIAA/AP/KRMR-2013-2478, DT. 10-07-2013 Validity: 20 years or expiry date of mine lease period i.e., 09-07-2033 issued by the Govt which ever is earlier. Inspection on 04-08-2022 At the time of inspection it is observed that the quarry lease area is water logged.
7	M/s. Swetha Granites	168	Odyaram	Gangadhara	0.967	03-07-2007 To 02-07-2027	SEIAA/AP/KRM-29/2012-3980, dt. 29-11-2012 Validity: 20 years or expiry date of mine lease period i.e., 02-07-2027 issued by the Govt which ever is earlier. Inspected on 11-05-2022 No encroachment, dupms are with in the leased area and quarry operation are stopped since February, 2022.
8	M/s. Swetha Granites	1174	Gattubuthkur	Gangadhara	1.610	26-03-2010 To 25-03-2030	Tranferred to M/s. Mahalaxmi Granites vide DM&G, Hyd Procgs.No. 3864/R1-3/2018, dated 16-07-2018. SEIAA/AP/KRM-25/12-5521, DT. 26-02-2013 Validity: 20 years or expiry date of mine lease period i.e., 25-03-2030 issued by the Govt which ever is earlier. Inspected on 17-05-2022 No encroachment, dupms are with in the leased area and quarry operation are stopped since February, 2022.
9	M/s. Swetha granites	278	Asifnagar	Kothapally	1.350	01-12-2006 To 31-11-2026	SEIAA/AP/KRM-33/2012-3984, DT. 29-11-2012 Validity: 20 years or expiry date of mine lease period i.e., 28-11-2032 issued by the Govt which ever is earlier. Inspection on 03-08-2022 At the time of inspection it is observed that there are no dumps and no enroachemnts are noticed in the quarry lease area.
10	M/s. Swetha Granites	452	Nagulamalyal	Kothapally	1.000	26-06-2003 To 25-06-2023	SEIAA/AP/KRM-27/2012-3983, DT. 29-11-2012 Validity: 20 years or expiry date of mine lease period i.e. 25-06-2023 issued by the Govt which ever is earlier. Inspection on 03-08-2022 At the time of inspection it is observed that the quarry lease area is water logged.

11	M/s. Swetha Granites	64, 65	B.B.Rajpally	Gollapally	20.00	Pertains to O/o. ADM&G, Jagithyal. Report is awaited.	
12	M/s. Swetha Granites	162 & 165	Odyaram	Gangadhara	1.000	31-10-2002 To 30-10-2022	SEIAA/AP/KRM-56/2012-3982, D T. 29-11-2012 Validity: 20 years or expiry date of mine lease period i.e., 30-10-2022 issued by the Govt which ever is earlier. Inspected on 11-05-2022 No encroachment, dupms are with in the leased area and quarry operation are stopped since February, 2022.
13	M/s. Swetha Granites	168	Odyaram	Gangadhara	1.000	22-07-2002 To 21-07-2022	SEIAA/AP/KRM-34/2012-3978, dt. 29-11-2012 Validity: 20 years or expiry date of mine lease period i.e., 21-07-2022 issued by the Govt which ever is earlier. Inspected on 11-05-2022 No encroachment, dupms are with in the leased area and quarry operation are stopped since February, 2022.
14	M/s. Swetha Granites	168	Odyaram	Gangadhara	0.200	16-01-2001 To 15-01-2021	SEIAA/AP/KRM-58/2012-3979, dt. 29-11-2012 Validity: 20 years or expiry date of mine lease period i.e., 15-01-2021 issued by the Govt which ever is earlier. Inspected on 11-05-2022 No encroachment, dupms are with in the leased area and quarry operation are stopped since February, 2022.
15	M/s. Swetha Granites	106	Odyaram	Gangadhara	1.000	26-06-2003 To 25-06-2023	SEIAA/AP/KRM-57/2012-3977, DT.29-11-2012 Validity: 20 years or expiry date of mine lease period i.e., 25-06-2023 issued by the Govt which ever is earlier. Inspected on 11-05-2022 No encroachment, dupms are with in the leased area and quarry operation are stopped since February, 2022.
16	M/s. Swetha Granites	178	Odyaram	Gangadhara	1.000	01-12-2006 To 30-11-2026	SEIAA/AP/KRM/30/2012-3981, DT.29-11-2012 Validity: 20 years or expiry date of mine lease period i.e., 30-11-2026 issued by the Govt which ever is earlier. Inspected on 03.08.2022 No Operation since February, 2022 dumps are within the leased area.
17	M/s. Swetha Guptha	1160	Gattubuthkur	Gangadhara	2.674	19-11-2010 To 18-11-2030	Tranferred to M/s. Manoj Granites vide DM&G, Hyd Procs.No. 15205/R1-3/2017, dated 02-02-2018.

							SEIAA/TS/OL/KRM-59/2018-792, Dt. 26-04-2018 Validity: 20 years or expiry date of mine lease period i.e., 18-11-2030 issued by the Govt which ever is earlier. Inspected on 17-05-2022 No encroachment, dupms are with in the leased area and quarry operation are stopped since February,2022.
18	M/s. Sandiya International Granites	500	Odela	Odela	1.580	29-10-2010 to 28-10-2030	Belongs to Peddapally Dist. SEIAA/AP/KRM-378/2013-4871, Dt. 25.10.2013, Validity: (20) Years or the expiry date of mine lease period i.e., 28.10.2030 issued by the Govt. whichever is earlier. Inspected on 30-07-2022 It is observed that there is no quarrying operations, no men and machinery noticed in quarry lease area. As per enquiry the operations were stopped more than (4) years ago and also observed that there is no stock of Colour Granite blocks noticed in determined quarry lease area. Further it is observed that the Granite waste dumps falling within the determined quarry leased area.
19	M/s. Sandiya International Granites	325, 326 & 327	Asifnagar	Kothapally	1.953	30-11-2007 To 29-11-2027	SEIAA/AP/KRM-141/2013-5452, dt. 26-02-2013 Validity: 20 years or expiry date of mine lease period i.e., 29-11-2027 issued by the Govt which ever is earlier. Inspection on 03-08-2022
20	M/s. Sandiya International Granites.	500	Odela	Odela	2.00	02-04-2007 to 31-08-2026	Belongs to Peddapally Dist. SEIAA/AP/KRM-377/2013-4860, Dt.25.10.2013, Validity: (20) Years or the expiry date of mine lease period i.e., 31.08.2026 issued by the Govt. whichever is earlier. Inspection on 30-07-2022 It is observed that there is no quarrying operations, no men and machinery noticed in quarry lease area. As per enquiry the operations were stopped more than (4) years ago and also observed that there is no stock of Colour Granite blocks noticed in determined quarry lease area. Further it is observed that the Granite waste dumps falling within the determined quarry leased area.

21	M/s. Sandiya International Granites	596	Nagulamalyal	Kothapally	1.000	28-08-2009 To 27-08-2029	SEIAA/AP/KRMR-383/2013-5265, dt.25-10-2013 Validity: 20 years or expiry date of mine lease period i.e., 27-08-2029 issued by the Govt which ever is earlier. Inspection on 03-08-2022 At the time of inspection it is observed that dump is noticed in their patta land.
22	M/s. Sandiya International Granites	500	Odela	Odela	3.800	29-10-2010 to 28-10-2030	Belongs to Peddapally Dist. SEIAA/AP/KRM-144/2012-5481, Dt.26.02.2013, Validity: (20) Years or the expiry date of mine lease period i.e., 28.10.2030 issued by the Govt. whichever is earlier. Inspection on 30-07-2022 It is observed that there is no quarrying operations, no men and machinery noticed in quarry lease area. As per enquiry the operations were stopped more than (4) years ago and also observed that there is no stock of Colour Granite blocks noticed in determined quarry lease area. Further it is observed that the Granite waste dumps falling within the determined quarry leased area.
23	M/s. Sandiya International Granites	596	Nagulamalyal	Kothapally	2.570	28-08-2009 To 27-08-2029	SEIAA/AP/KRM-213/2013-5722,DT.08-03-2013 Validity: 20 years or expiry date of mine lease period i.e., 27-08-2029 issued by the Govt which ever is earlier. Inspection on 03-08-2022 At the time of inspection it is observed that dump is noticed in their patta land.
24	M/s. Sandiya International Granites	500	Odela	Odela	2.00	29-10-2010 to 28-10-2030	Belongs to Peddapally Dist. SEIAA/AP/KRM-376/2013-4872, Dt.25.10.2013, Validity: (20) Years or the expiry date of mine lease period i.e., 28.10.2030 issued by the Govt. whichever is earlier. Inspection on 30-07-2022 It is observed that there is no quarrying operations, no men and machinery noticed in quarry lease area. As per enquiry the operations were stopped more than (4) years ago and also observed that there is no stock of Colour Granite blocks noticed in determined quarry lease area. Further it is observed that the Granite waste dumps falling within the determined quarry leased area.

25	M/s. Sandiya International Granites	596	Nagulamalyal	Kothapally	2.000	28-08-2009 To 27-08-2029	SEIAA/AP/KRMR-248/2013-807, dt.08-05-2013 Validity: 20 years or expiry date of mine lease period i.e., 27-08-2029 issued by the Govt which ever is earlier. Inspection on 03-08-2022 At the time of inspection it is observed that dump is noticed in their patta land.
26	M/s. Sandiya International Granites	596	Nagulamalyal	Kothapally	5.300	04-02-2010 To 03-02-2030	SEIAA/AP/KRM-286/2013-1589, dt.10-06-2013 Validity: 20 years or expiry date of mine lease period i.e., 03-02-2030 issued by the Govt which ever is earlier. Inspection on 03-08-2022 At the time of inspection it is observed that dump is noticed in their patta land.
27	M/s. Sandiya International Granites	178	Edulagattepally	Manakondur	2.000	27-01-2011 To 26-01-2031	Originally quarry granted to M/s.Aravind Granites vide DM&G, Hyd Progs.No. 41682/R6-3/2009, dt. 08-12-2010. SEIAA/AP/KMRR/347/2013-3940,DT.03-10-2013 Validity: 20 years or expiry date of mine lease period i.e., 26-01-2031 issued by the Govt which ever is earlier. Inspection on 04-08-2022 At the time of inspection it is observed that there are no dumps and no encroachemnts are noticed in the quarry lease area.

2. Non working quarries are not operating due to slump in the market because of increase of vessel charges, Lock down in China, increase of fuel charges.
3. The Ground Water Department officials have taken the water samples at bore wells located near the quarries to estimate the quality of drinking water and the same is chemically analysed. The report of the Groud Water Department is as follows.
 - a) Odyaram Village water levels range – 6.50m to 8.52 m
 - b) Gattubuthkur Village water levels range – 6.67 m to 7.84 m
 - c) Nagulamalyal Village water leels range – 6.0 m to 8.03 m.
 - d) pH and TDS values range within permissible limits
 - e) Fluoride levels in all the samples are within permissible limits.
 - f) Nitrates above normal in 02 sample may be related to anthropogenic activities like ddrains, animal wastes etc or leaching of fertilizers.
4. Due to non-operation of quarries, it was unable to monitor the ambient air quality levels by the TSPCB. The report of the TSPCB, Pollution Control Board, Ramagundam is as follows.

1. M/s. Swetha Granites, (1.0 Ha. Mining of Colour Granite), Sy No.452, Nagulamalyal (V), Karimnagar (M&D).

- a) Environment Clearance dated 29.11.2012 obtained from SEIAA, Hyderabad with production capacity-942 Cum/Year. The E.C order is valid for a period of 16 years OR the expiry date of mine lease period, whichever is earlier. It was reported that the life of the mine is 16 years.
- b) CFE order Dt. 28.01.2013. The mine obtained CFO of the Board on 25.01.2022 and valid upto 31.12.2026.
- c) During the joint inspection on 11.05.2022, it was observed that the mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- d) The mine overburden (solid waste) dumped within the quarry lease area.

2. M/s. Sandiya International Granites, (1.0 Ha. Mining of Colour Granite), Sy No.596, Nagulamalyal (V), Karimnagar (M&D).

- a) Environment Clearance dated 25.10.2013 obtained from SEIAA, Hyderabad with production capacity -1812 m3/Annum. The E.C order is valid for a period of 20 years OR the expiry date of mine lease period, whichever is earlier. It was reported that the life of the mine is 36 years.
- b) CFE order Dt. 16.09.2016. The mine obtained CFO of the Board on 01.04.2017 and which was expired on 31.01.2022.
- c) During the joint inspection on 03.08.2022, it was observed that the mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- d) The mine overburden (solid waste) dumped within quarry lease area.

3. M/s. Sandiya International Granites, (1.58 Ha. Mining of Colour Granite), Sy No.500, Odela (V&M), Karimnagar District.

- a) Environment Clearance order Dt. 25.10.2013 obtained from SEIAA, Hyderabad with production capacity -3223 m3/Annum. The E.C order is valid for a period of 20 years OR the expiry date of mine lease period, whichever is earlier. It was reported that the life of the mine is 87 years.
- b) CFE order dt. 16.09.2016. The mine obtained CFO of the Board on 24.03.2017 and which was expired on 31.01.2022.
- c) During the joint inspection on 03.08.2022, it was observed that the mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- d) The mine overburden (solid waste) dumped within quarry lease area.

4. M/s. Sandiya International Granites, (Mine-1.953 Ha. Mining of Colour Granite), Sy No.325, 326 & 327, Asifnagar (V), Karimnagar (M&D).

- a) Environment Clearance dated 26.02.2013 obtained from SEIAA, Hyderabad with production capacity -1715 Cum/Annum. The E.C order is valid for a period of 20 years OR the expiry date of mine lease period, whichever is earlier. It was reported that the life of the mine is 74 years.
- b) CFE order Dt. 09.07.2013. The mine obtained CFO of the Board on 19.03.2015 and which was expired on 31.03.2017.
- c) During the joint inspection on 03.08.2022, it was observed that the mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.

d) The mine overburden (solid waste) dumped within quarry lease area.

5. M/s. Swetha Granites, (0.2 Ha. Mining of Colour Granite), Sy No.168, Odyaram (V), Gangadhara (M), Karimnagar District.

a) Environment Clearance order dt. 29.11.2012 obtained from SEIAA, Hyderabad with production capacity -851 Cum/Year. The E.C order is valid for a period of 20 years OR the expiry date of mine lease period, whichever is earlier. It was reported that the life of the mine is 46 years.

b) CFE order dt. 28.01.2013. The mine obtained CFO of the Board on 25.01.2022 and valid upto 31.12.2026.

c) During the joint inspection on 11.05.2022, it was observed that the mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.

d) The mine overburden (solid waste) dumped within quarry lease area.

6. M/s. Swetha Granites, (1.0 Ha. Mining of Colour Granite), Sy No.168, Odyaram (V), Gangadhara (M), Karimnagar District.

a) Environment Clearance order Dt. 29.11.2012 obtained from SEIAA, Hyderabad with production capacity -2064 Cum/Annum. The E.C order is valid for a period of 20 years OR the expiry date of mine lease period, whichever is earlier. It was reported that the life of the mine is 22 years.

b) CFE order dt. 28.01.2013. The mine obtained CFO of the Board on 25.01.2022 and valid upto 31.12.2026.

c) During the joint inspection on 11.05.2022, it was observed that the mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.

d) The mine overburden (solid waste) dumped within quarry lease area.

7. M/s. Swetha Granites, (1.0 Ha. Mining of Colour Granite), Sy No.106, Odyaram (V), Gangadhara (M), Karimnagar District.

a) Environment Clearance order dt. 29.11.2012 obtained from SEIAA, Hyderabad with production capacity -3255 Cum/Year. The E.C order is valid for a period of 20 years OR the expiry date of mine lease period, whichever is earlier. It was reported that the life of the mine is 33 years.

b) CFE order dt. 28.01.2013. The mine obtained CFO of the Board on 25.01.2022 and valid upto 31.12.2026.

c) During the joint inspection on 11.05.2022, it was observed that the mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.

d) The mine overburden (solid waste) dumped within quarry lease area.

8. M/s. Swetha Granites, (1.0 Ha. Mining of Colour Granite), Sy No.178, Odyaram (V), Gangadhara (M), Karimnagar District.

a) Environment Clearance order dt. 29.11.2012 obtained from SEIAA, Hyderabad with production capacity -1295 Cum/Year. The E.C order is valid for a period of 20 years OR the expiry date of mine lease period, whichever is earlier. It was reported that the life of the mine is 25 years.

b) CFE order Dt. 28.01.2013. The mine obtained CFO of the Board on 01.02.2022 and valid upto 31.12.2026.

- c) During the joint inspection on 11.05.2022, it was observed that the mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- d) The mine overburden (solid waste) dumped within quarry lease area.

9. M/s. Swetha Granites, (1.0 Ha. Mining of Colour Granite), Sy No.162 & 165, Odyaram (V), Gangadhara (M), Karimnagar District.

- a) Environment Clearance order dt. 29.11.2012 obtained from SEIAA, Hyderabad with production capacity -1506.72 Cum/Year. The E.C order is valid for a period of 20 years OR the expiry date of mine lease period, whichever is earlier. It was reported that the life of the mine is 93 years.
- b) CFE order dt. 28.01.2013. The mine obtained CFO of the Board on 27.04.2017 and valid upto 31.05.2022.
- c) During the joint inspection on 11.05.2022, it was observed that the mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was carried out.
- d) The mine overburden (solid waste) dumped within quarry lease area.

10. M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites), (1.610 Ha. Mining of Colour Granite), Sy No.1174, Gattubuthkur (V), Gangadhara (M), Karimnagar District.

- a) Environment Clearance on 26.02.2013 obtained from SEIAA, Hyderabad with production capacity -2180 Cum/Year. The E.C order is valid for a period of 20 years OR the expiry date of mine lease period, whichever is earlier. It was reported that the life of the mine is 62 years.
- b) CFE order dt. 16.12.2013. The mine obtained CFO of the Board on 09.05.2022 and valid upto 31.03.2027
- c) During the joint inspection on 03.08.2022, it was observed that the mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- d) The mine overburden (solid waste) dumped within quarry lease area.

11. M/s. Swetha Granites, (1.350 Ha. Mining of Colour Granite), Sy No.278, Asifnagar (V), Karimnagar (M&D).

- a) Environment Clearance order dt. 29.11.2012 obtained from SEIAA, Hyderabad with production capacity -2314 Cum/Year. The E.C order is valid for a period of 20 years OR the expiry date of mine lease period, whichever is earlier. It was reported that the life of the mine is 56 years.
- b) CFE order dt. 28.01.2013. The mine obtained CFO of the Board on 12.11.2018 and valid upto 31.12.2023.
- c) During the joint inspection on 03.08.2022, it was observed that the mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- d) The mine overburden (solid waste) dumped within quarry lease area.

12. M/s. Swetha Granites, (1.44 Ha. Mining of Colour Granite), Sy No.94/A, Odyaram (V), Gangadhara (M), Karimnagar District.

- a) Environment Clearance dt. 01.04.2021 obtained from SEIAA, Hyderabad with production capacity -10800 m³/Annum. The E.C order is valid for a period of 20 years OR the expiry date of mine

lease period, whichever is earlier. It was reported that the life of the mine is 5 years.

- b) CFE order dt. 15.10.2015. The mine obtained CFO of the Board on 05.02.2022 and valid upto 30.09.2026.
- c) During the joint inspection on 11.05.2022, it was observed that the mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- d) The mine overburden (solid waste) dumped within quarry lease area.

13.M/s. Swetha Granites, (4.2 Ha. Mining of Colour Granite), Sy No.104, Baddipalli (V), Karimnagar (M&D).

- a) Environment Clearance order dt. 29.11.2012 obtained from SEIAA, Hyderabad with production capacity -3644 m³/Annum. The E.C order is valid for a period of 20 years OR the expiry date of mine lease period, whichever is earlier. It was reported that the life of the mine is 284 years.
- b) CFE order dt. 28.01.2013. The mine obtained CFO of the Board on 12.11.2018 and valid upto 31.12.2023.
- c) During the joint inspection on 03.08.2022, it was observed that the mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- d) The mine overburden (solid waste) dumped within quarry lease area.

14.M/s. Sandiya International Granites, (2.0 Ha. Mining of Colour Granite), Sy No.596, Nagulamalyala (V&M), Karimnagar District

- a) Environment Clearance order dt. 08.05.2013 obtained from SEIAA, Hyderabad with production capacity -2,438 Cum/Year. The E.C order is valid for a period of 20 years OR the expiry date of mine lease period, whichever is earlier. It was reported that the life of the mine is 213 years.
- b) The mine obtained CFO of the Board on 24.03.2017 and which was expired on 31.01.2022.
- c) During the joint inspection on 03.08.2022, it was observed that the mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- d) The mine overburden (solid waste) dumped within quarry lease area.

15.M/s. Sandiya International Granites, (5.30 Ha. Mining of Colour Granite), Sy No.596, Nagulamalyala (V&M), Karimnagar District

- a) Environment Clearance order dt. 10.06.2013 obtained from SEIAA, Hyderabad with production capacity -1933 M³/Year. The E.C order is valid for a period of 20 years OR the expiry date of mine lease period, whichever is earlier. It was reported that the life of the mine is 821 years.
- b) CFE order dt.24.09.2013. The mine obtained CFO of the Board on 23.11.2021 and which is valid upto 31.07.2026.
- c) During the joint inspection on 03.08.2022, it was observed that the mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- d) The mine overburden (solid waste) dumped within quarry lease area.

16.M/s. Sandiya International Granites, (2.570 Ha. Mining of Colour Granite), Sy No.596, Nagulamalyala (V&M), Karimnagar District

- a) Environment Clearance order dt. 08.03.2013 obtained from SEIAA, Hyderabad with production capacity -2038 Cum/Year. The E.C order is valid for a period of 20 years OR the expiry date of mine lease period, whichever is earlier. It was reported that the life of the mine is 128.72 years.
- b) CFE order dt.13.05.2013. The mine obtained CFO of the Board on 19.01.2019 and which is valid upto 31.12.2023.
- c) During the joint inspection on 03.08.2022, it was observed that the mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- d) The mine overburden (solid waste) dumped within quarry lease area.

17.M/s. Swetha Granites, (9.267 Ha. Mining of Colour Granite), Sy No.169, 170, 177, 178 & 179, Odyaram (V), Gangadhara (M), Karimnagar District

- a) Environment Clearance order dt. 03.10.2013 obtained from SEIAA, Hyderabad with production capacity -13577.40 M3/Year. The E.C order is valid for a period of 20 years OR the expiry date of mine lease period, whichever is earlier. It was reported that the life of the mine is 54 years.
- b) CFE order dt.30.11.2013. The mine obtained CFO of the Board on 11.12.2017 and which is valid upto 30.11.2022.
- c) During the joint inspection on 11.05.2022, it was observed that the mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- d) The mine overburden (solid waste) dumped within quarry lease area.

18.M/s. Swetha Granites, (3.814 Ha. Mining of Colour Granite), Sy No.451, 452, 453, 454,463, 464, 465 & 466, Nagulamalyala (V), Karimnagar (M&District).

- a) Environment Clearance order dt. 10.07.2013 obtained from SEIAA, Hyderabad with production capacity -9888 M3/Year. The E.C order is valid for a period of 20 years OR the expiry date of mine lease period, whichever is earlier. It was reported that the life of the mine is 55 years.
- b) CFE order dt.25.09.2013. The mine obtained CFO of the Board on 11.12.2017 and which is valid upto 31.10.2022.
- c) During the joint inspection on 03.08.2022, it was observed that the mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- d) The mine overburden (solid waste) dumped within quarry lease area.

19.M/s. Mahalaxmi Granites (Earlier M/s. Swetha Granites), (4.65 Ha. Mining of Colour Granite), Sy No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District.

- a) Environment Clearance order dt. 26.02.2013 obtained from SEIAA, Hyderabad with production capacity -3,855.84 Cum/Year. The E.C order is valid for a period of 20 years OR the expiry date of mine lease period, whichever is earlier. It was reported that the life of the mine is 68 years. Subsequently, the industry has obtained firm name change in EC from M/s. Swetha Granites to M/s. Mahalaxmi Granites on 07.12.2019.
- b) CFE order dt.25.06.2013. The mine obtained CFO of the Board on 13.06.2022 and which is valid upto 30.04.2027.

- c) During the joint inspection on 03.08.2022, it was observed that the mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- d) The mine overburden (solid waste) dumped within quarry lease area.

20. M/s. Mahalaxmi Granites (Earlier M/s. Swetha Granites), (1.30 Ha. Mining of Colour Granite), Sy No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District.

- a) Environment Clearance order dt. 26.02.2013 obtained from SEIAA, Hyderabad with production capacity -2,422.80 Cum/Year. The E.C order is valid for a period of 20 years OR the expiry date of mine lease period, whichever is earlier. It was reported that the life of the mine is 32 years. Subsequently, the industry has obtained firm name change in EC from M/s. Swetha Granites to M/s. Mahalaxmi Granites on 07.12.2019.
- b) CFE order dt.16.12.2013. The mine obtained CFO of the Board on 10.05.2022 and which is valid upto 30.04.2027.
- c) During the joint inspection on 03.08.2022, it was observed that the mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- d) The mine overburden (solid waste) dumped within quarry lease area.

21. M/s. Swetha Granites, (0.967 Ha. Mining of Colour Granite), Sy No.168, Odyaram (V), Gangadhara (M), Karimnagar District

- a) Environment Clearance order dt. 29.11.2012 obtained from SEIAA, Hyderabad with production capacity -2,334.72 Cum/Year. The E.C order is valid for a period of 20 years OR the expiry date of mine lease period, whichever is earlier. It was reported that the life of the mine is 12 years.
- b) CFE order dt.28.01.2013. The mine obtained CFO of the Board on 25.01.2022 and which is valid upto 31.12.2026.
- c) During the joint inspection on 11.05.2022, it was observed that the mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- d) The mine overburden (solid waste) dumped within quarry lease area.

22. M/s. Aravind Granites, (2.0 Ha. Mining of Colour Granite), Sy No.178, Edulagattepally (V), Manakondur (M), Karimnagar District.

- a) Environment Clearance order dt. 29.11.2012 obtained from SEIAA, Hyderabad with production capacity -1440 Cum/Year. The E.C order is valid for a period of 20 years OR the expiry date of mine lease period, whichever is earlier. It was reported that the life of the mine is 32 years.
- b) CFE order dt.07.02.2013. The mine obtained CFO of the Board on 11.01.2021 and which is valid upto 31.12.2026.
- c) During the joint inspection on 04.08.2022, it was observed that the mine was not in operation. Hence, the Ambient Air Quality Monitoring (AAQM) was not carried out.
- d) The mine overburden (solid waste) dumped within quarry lease area.

5. It is submitted that regarding Sl.No.19 in the above table, this office issued Demand Notice for illegal excavation of gravel and directed to pay the Normal Seig. Fee Rs. 2,91,150/- + Ten(10) times penalty Rs.29,11,500/-. Further, the lease holder has paid an amount of Rs.2,91,150/- towards Normal Seig.Fee only. Subsequently, the

lessee M/s. Sandiya International Granites filed a Revision application before the Govt. for waiver of penalty. The orders are awaited from the Government.

As per the District Mineral Foundation Trust Rules issued vide G.O.Ms.No.3, Ind., & Com., Department, dt. 20-01-2016, the District Mineral Foundation Trust Fund will be charged @ 30% on Seig.Fee payable in respect of minor minerals consumed by the Govt.Engineering Departments and 20% on the Seig.Fee payable in respect of Granite.

Further, it is submitted that applicant has mentioned in the O.A.application, the extent of quarry leases in acres. As per this office records all the leases are in Hectars only. The area 1.00 Hectare is equal to 2.471 Acres.

DATE : 15-10-2022
PLACE : Karimnagar


15/10/2022
Asst. Director of Mines & Geology
Karimnagar.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, (SZ), CHENNAI
O.A NO.46 OF 2022

SRI PERALA SHEKAR RAO

....APPLLICANT

VS

UNION OF INDIA AND OTHERS

...RESPONDENTS

REPORT FILED BY 3RD ,5TH ,7TH AND 9TH RESPONDENT

**H.YASMEEN ALI
COUNSEL FOR THE STATE OF TELANGANA**